

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 23.09.2010

The Meeting No. 26/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.09.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. J.D.Giri, Nominee AEPC	AEPC
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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At the outset the Minutes of NC Meeting No. 23/AM11 held on 02.09.2010, Meeting No.24/AM11 held on 09.09.2010 and Meeting No. 25/AM11 held on 16.09.2010 were ratified. The Agenda for individual cases for Meeting No. 26/AM11 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Case No.:10/26/84-ALC3/2010	Party Name:S.KHODAY SILK TWISTING FACTORY,	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Approved
HQ File :01/84/050/00171/AM11/	RLA File :07/21/040/00483/AM10/	Lic.No/Date:0710066727 28.08.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of import item No. 1 & 3 against export item No. 1 & 2 respectively, it is not clear as to whether Mulberry Raw Silk is gummed or not as mentioned in SION, J-123. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	100% Natural silk fabrics/made-ups/sarees (other than those covered by SION, J-123)	2100 Kgs.	1) Mulberry raw silk of any grade (other than dupion yarn) 2) Dupion silk yarn (gummed & untwisted)	1) 630 Kgs (with 5% wastage) 2) 2085 Kgs (with 39% wastage)

	containing MRS: 600 Kgs & Dupion silk yarn: 1500 Kgs.			
2	Natural silk mixed fabrics/made-ups/sarees/garments containing MRS: 623 Kgs & Dupion silk yarn: 2097.150 Kgs	2720 Kgs	1) Mulberry raw silk of any grade (other than dupion yarn) 2) 2) Dupion silk yarn (gummed & untwisted)	1) 654 Kgs (with 5% wastage) 2) 2915 Kgs (with 39% wastage)
3	Twisted silk yarn containing MRS :495 Kgs	495 Kgs.	Relevant raw silk	500 Kgs (with 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/26/84-ALC3/2010	Party Name:RAYMOND UCO DENIM PVT.LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Approved
HQ File :01/84/050/00170/AM11/	RLA File :07/21/040/00100/AM11/	Lic.No/Date:0710071643 18.05.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after

deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies Trousers made out of 92% cotton 8% Elasterell-P (T400) woven, GSM-390+/-10%	12550 Pcs	92% cotton 8% Elasterell-P (T400) denim fabrics, width-56/57", GSM-390+/-10%	28237.5 Sq mmts.
			Rivets	Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 8/22/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
HQ File :01/84/050/00134/AM11/	RLA File :05/23/040/00057/AM11/	Lic.No/Date:0510265960 11.06.2010	Defer Date: 21.10.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sachin Jain, an authorized representative of the firm who attended alongwith one technical person for personal hearing. Samples and CAD for each export items were shown and explained. In order to compute the requirement of each inputs export item-wise, representative was advised to submit minimarker, measurement of average size of each item and calculation sheet so that adhoc norms can be fixed in this case. It was therefore decided to defer the case for re-listing on 21.10.2010.

Case No.: 4/13/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Approved
HQ File :01/84/050/00085/AM11/	RLA File :05/24/040/00097/AM11/	Lic.No/Date:0510266015 14.06.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/32/2010-11/Hosiery dated 22.09.2010 as detailed below:-

S.No	Export item	Import item	Qty allowed.
1	Girls top made of 100% cotton printed poplin woven fabric, GSM-78+/-10% Style: 777830/799793	100% cotton printed poplin woven fabric, GSM-78+/-10%	1.12 Sq mtrs./Pc
2	Infant Dress made from 61% Polyester 23% metallic 16% nylon jacquard woven fabric, GSM-99+/-10% with 100% polyester knitted fabric, GSM- 43+/-10% Style: 77195/800439/801601	61% Polyester 23% metallic 16% nylon jacquard woven fabric, GSM-99+/-10%	Not allowed. As CAD submitted is not correct. Consumption for lining fabric is more than that of shell fabric.
		100% polyester satin dyed woven fabric, GSM- 93+/-10%	Not allowed. As CAD submitted is not correct. Consumption for lining fabric is more than that of shell fabric.
3	Girls Dress made from 61% Polyester 23% metallic 16% nylon jacquard woven fabric,	61% Polyester 23% metallic 16% nylon jacquard woven fabric, GSM-99+/-	Not allowed. As CAD submitted is not correct. Consumption for lining fabric is more than that of

The GSM should match in both import & export. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

4	GSM-99+/-10% with 100% polyester knitted fabric, GSM- 43+/-10% Style: 77195/800439/801601	10%	shell fabric.
		100% polyester satin dyed woven fabric, GSM- 93+/-10%	Not allowed. As CAD submitted is not correct. Consumption for lining fabric is more than that of shell fabric.
	Infant top long sleeve made from 100% polyester solid dyed woven fabric, GSM- 86+/-10% Style: 777830/799793	100% cotton printed poplin woven fabric, GSM-78+/-10%	0.70 Sq mtrs./Pc

Case No.: 6/13/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Approved
HQ File :01/84/050/00087/AM11/	RLA File :05/24/040/00081/AM11/	Lic.No/Date:0510266029 14.06.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/33/2010-11/Hosiery dated 22.09.2010 as detailed below:-

S.No	Export item	Import item	Qty allowed.
1	Ladies Tunic made of 100% Polyester metallic Printed woven fabric, GSM-93+/-10% Style: Purple passion-1J008053	100% Polyester metallic Printed woven fabric, GSM-93+/-10%	2.84 Sq mtrs./Pc

The GSM should match in both import & export.
 The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.: 17/22/84-ALC3/2010	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date: 26/84-ALC3/2010 23.09.2010	Status: Approved
	HQ File :01/84/050/00143/AM11/	RLA File :03/95/040/00203/AM11/	Lic.No/Date: 0310579469 18.06.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report of NC team, who had visited the manufacturing unit of the firm by allowing 22% wastage on item of import i.e 99273.3 Kgs of Polyester staple fibre may be allowed.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.: 6/22/84-ALC3/2010	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 26/84-ALC3/2010 23.09.2010	Status: Approved
HQ File :01/84/050/00132/AM11/	RLA File :05/23/040/00073/AM11/	Lic.No/Date: 0510267534 05.07.2010	
<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical</p>			

authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/31/2010-11/Hosiery dated 22.09.2010 as detailed below:-

S.No	Export item	Import item	Qty allowed.
1	Ladies tops made of 100% cotton yarn dyed denim woven fabric, GSM-161+/-10% Style No. 91664MD805/91664LT805	100% cotton yarn dyed denim woven fabric, GSM-161+/-10%	2.03 Sq mtrs./Pc
2	Ladies tops made of 100% Polyester satin dyed woven fabric, GSM-93+/-10% Style No. 682106	100% Polyester satin dyed woven fabric, GSM-93+/-10%	1.36 Sq mtrs./Pc

The GSM should match in both import & export.
The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:18/22/84-ALC3/2010	Party Name:HUNTER DOUGLAS INDIA PVT.LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
	HQ File :01/84/050/00144/AM11/	RLA File :03/94/040/00316/AM11/	Lic.No/Date:0310582418 07.07.2010	Defer Date:07.10.2010
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was decided to defer the case for re-listing on 14.10.2010.				

9	Case No.: 11/26/84-ALC3/2010	Party Name:ITC LIMITED	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status : Rejected
	HQ File :01/84/050/00172/AM11/	RLA File :05/23/040/00075/AM11/	Lic.No/Date:0510269099 27.07.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD for both item/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

10	Case No.: 1/26/84-ALC3/2010	Party Name:SUBBAROW APPARELS,	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status : Approved							
	HQ File :01/84/050/00162/AM11/	RLA File :04/24/040/00149/AM11/	Lic.No/Date:0410117099 13.09.2010								
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities decided to ratify the Advance Authorisation issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Import Product as applied for</th> <th>Qty allowed</th> </tr> </thead> <tbody> <tr> <td>Mens Boxer Shorts made of 100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)</td> <td>200000 Pcs.</td> <td>100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)</td> <td>216000 Sq mtrs.</td> </tr> </tbody> </table> <p>The GSM shall match in export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				Export Product	Export Qty.	Import Product as applied for	Qty allowed	Mens Boxer Shorts made of 100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)	200000 Pcs.	100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)
Export Product	Export Qty.	Import Product as applied for	Qty allowed								
Mens Boxer Shorts made of 100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)	200000 Pcs.	100% Cotton Yarn Dyed Fabrics (GSM-100+/-10%)	216000 Sq mtrs.								

11	Case No.:2/26/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status : Deferred
	HQ File :01/84/050/00163/AM11/	RLA File :05/24/040/00220/AM11/	Lic.No/Date:0510272712 14.09.2010	Defer Date: 21.10.2010
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 21.10.2009.</p>				

12	Case No.:3/26/84-ALC3/2010	Party Name:FIBRE WORLD	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status : Approved
	HQ File :01/84/050/00164/AM11/	RLA File :10/24/040/00037/AM11/	Lic.No/Date:1010040116 15.09.2010	
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the ITC (HS) Book the description of item at six digit code (57022090) is Carpets and other textile floor coverings, similar hand-woven rugs, Coir carpets and other rugs other, of pile construction, not made up. The export product has a backing of PVC in this case, Committee felt that ITC (HS) code is currently classified. The backing could also be of Rubber and other materials. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

Case No.:4/26/84-ALC3/2010	Partv Name:MAHAMERU FASHION	Meet No/Date:26/84-ALC3/2010	Status : Deferred
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13		APPAREL LIMITED	23.09.2010	
	HQ File :01/84/050/00165/AM11/	RLA File :04/24/040/00162/AM11/	Lic.No/Date:0410117174 15.09.2010	Defer Date: 21.10.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 21.10.2010.			

14	Case No.:5/26/84-ALC3/2010	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
	HQ File :01/84/050/00166/AM11/	RLA File :04/24/040/00161/AM11/	Lic.No/Date:0410117176 15.09.2010	Defer Date: 21.10.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 21.10.2010.			

15	Case No.:6/26/84-ALC3/2010	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
	HQ File :01/84/050/00167/AM11/	RLA File :02/24/040/00105/AM11/	Lic.No/Date:0210147913 15.09.2010	Defer Date:21.10.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 21.10.2010.			

16	Case No.: 7/26/84-ALC3/2010	Party Name:VSSM VARSO BELTS PVT LTD.,	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
	HQ File :01/84/050/00168/AM11/	RLA File :04/24/040/00165/AM11/	Lic.No/Date:0410117219 15.09.2010	Defer Date: 21.10.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the following information/documents from firm before finalizing the adhoc norms in this case: -</p> <ul style="list-style-type: none"> (i) Net content of Acrylic webbing in the export item; (ii) Width of Acrylic webbing <p>It was therefore decided to defer the case for re-listing on 21.10.2010.</p>			

17	Case No.: 8/26/84-ALC3/2010	Party Name:SURAJ INDUSTRIES,	Meet No/Date:26/84-ALC3/2010 23.09.2010	Status: Deferred
	HQ File :01/84/050/00169/AM11/	RLA File :24/24/040/00008/AM11/	Lic.No/Date:2410029566 15.09.2010	Defer Date: 21.10.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the following information/documents from firm before finalizing the adhoc norms in this case: -</p> <ul style="list-style-type: none"> (i) Composition of Master batch; (ii) Material of non-woven fabric, <p>It was therefore decided to defer the case for re-listing on 21.10.2010.</p>			

Case No.: 12/26/84-ALC3/2010	Partv Name:KANTI FLOOR FURNISHERS	Meet No/Date:26/84-ALC3/2010	Status: Approved
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		23.09.2010	
HQ File :01/84/050/00173/AM11/	RLA File :10/24/040/00053/AM11/	Lic.No/Date:1010040161 17.09.2010	
18	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 5% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>		

Manual agenda cases

Case No.257	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC No.26/AM11	F.No.01/84/50/301/AM07/DES-V
Dated 23.09.2010	Deletion of individual Qty/restriction of regularization and closure in respect of Advance Authorization No.0310400831 dated 21.09.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC with 1% wastage on item of import. Now, firm have informed that due to physical limitation of wood & hindrances with regard to cutting & shaping of wood, some of the sizes were not exported, hence, they have requested to delete the individual Qty., value & modify the same to ' Assorted sizes'. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the individual Qty., size from the earlier minutes and to modify the same to 'Assorted sizes'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.258	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC No.26/AM11	F.No.01/84/50/346/AM07/DES-V
Dated 23.09.2010	Deletion of individual Qty/restriction of regularization and closure in respect of Advance Authorization No.0310406384 dated 26.10.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC with 1% wastage on item of import. Now, firm have informed that due to physical limitation of wood & hindrances with regard to cutting & shaping of wood, some of the sizes were not exported, hence, they have requested to delete the individual Qty., value & modify the same to ' Assorted sizes'. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the individual Qty., size from the earlier minutes and to modify the same to 'Assorted sizes'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.259	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC No.26/AM11	F.No.01/84/162/927/AM08/DES-V
Dated 23.09.2010	Ratification of input output norms in respect of Advance Authorization No.3510022042 dated 25.10.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC earlier but in respect of norms for Flacavon, the Qty. was inadvertently mentioned as 400 grms

on cotton content. The Committee decided to rectify the same to read as 400 gms./Kg of cotton content in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.260	M/s Richa & Co. New Delhi
NC No.26/AM11	F.No.01/84/50/594/AM06/DES-V
Dated 23.09.2010	Ratification of input output norms in respect of Advance Authorization No.0510167551 dated 28.09.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 21.10.2010.

Case No.261	M/s Ganga Acrowools Ltd., Ludhiana
NC No.26/AM11	F.No.01/84/50/11/AM11/DES-V
Dated 23.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.3010065189 dated 01.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 13.05.2010 but item of import at S.No. 3 was disallowed. It was observed that in the import item at S.No. 3 firm have asked multiple of items viz., Chem:retarder/lev.agt, softner (hydr/cationic/bulky/silicon) non-ionic (washing agt), acetic acid antistatic agt softener flake, which is not specific. Further, firm have referred four similar advance authorizations, which have been regularized, Committee felt that regularization done in past has no bearing in this case. It was decided to call the applicant firm for personal hearing before NC in its meeting to be held on 21.10.2010 alongwith relevant details & justification. It was therefore decided to

defer the case for re-listing on 21.10.2010.

Case No.262	M/s Madura Coates Pvt., Ltd.,
NC No.26/AM11	F.No.01/84/50/594/AM09/DES-V
Dated 23.09.2010	Ratification of input output norms in respect of Advance Authorization No.3510024256 dated 21.07.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export Product	Export Qty.	Import item	Qty allowed
100% polyester sewing thread	600000 Kgs	1) Polyester staple fibre 2) Lubricating agent	1) 598500 Kgs.(with 5% wastage) 2) Net to net with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.263	M/s A.S.Marimuthu, Tamilnadu
NC No.26/AM11	F.No.01/84/50/268/AM09/DES-V
Dated 23.09.2010	Re-fixation of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had decided this case earlier as per request made by the applicant firm whereas in this case Qty. for dyes & chemicals was already exceeding the stipulated limit i.e 14%. Hence, Committee decided that no revision is possible at this stage.

Firm may be informed accordingly.

Case No.264	Reference from PC-IV (B) in respect of M/s Abhishek Industries Ltd., Ludhiana
NC No.26/AM11	F.No.01/84/162/148/AM11/DES-V
Dated 23.09.2010	Clarification for export product G/Bleaching/Dyed/Made-ups/AOW yarn under DEPBS.No.46A.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Sanjay Mahlhotra, Sh. Kriti Vig and Sh. S.K.Sandhu, authorized representatives of the firm who appeared for personal hearing. Samples and relevant details were shown and explained. The Committee felt that R.A, Ludhiana have informed that search from Internet indicates that Bamboo Fibre is Green Natural Fibre but copy of the relevant print out has not been supplied. In view of this Committee decided to call for a copy of the same from R.A. It was therefore decided to defer the case for re-listing on 21.10.2010.

Case No.265	M/s Universal Weavers Pvt. Ltd., Palwal
NC No.26/AM11	F.No.01/84/50/223//AM07/DES-V
Dated 23.09.2010	Ratification of input output norms in respect of Advance Authorization No.0510188196 dated 03.08.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the detailed reply given by R.A in this case. It was observed that exports have been completed in this case, but adhoc norms have not been fixed because firm had requested for addition in the export item in past in this case. The

Committee decided to link this case with relevant case file where in norms were fixed as per visit report of NC team, who had visited the unit of the firm and defer the case for re-listing on 21.10.2010.

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